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LAW DEPARTMENT

NOTIFICATION

The 26th June, 2018

S.R.O. No.247/2018— In exercise of the powers conferred by the proviso to Article 309 read with Article, 233, 234 and 235 of the Constitution of India, the Governor of Odisha after consultation with the Odisha Public Service Commission and the High Court of Orissa do hereby make the following rules further to amend the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007, namely:—

1. **Short Title and commencement:—** (1) These rules may be called the Odisha Superior Judicial Service and Odisha Judicial Service (Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the *Odisha Gazette*.

2. In the Odisha Superior Judicial Service and Odisha Judicial Service Rules, 2007 (herein after referred to as the said rules), in rule 30, for sub-rule (1), the following sub-rule shall be substituted namely:—

“(1) Every candidate recruited as a Civil Judge shall be required to undergo a course of training as specified in Appendix-E, which may be altered from time to time, by the Government in consultation with the High Court and the Commission and the period of such training shall ordinarily be one year, which may be extended up to a maximum period of six months on the recommendation of the Odisha Judicial Academy to the High Court.

Provided that the Judicial work done by such officers who remain in direct charge of Courts during the course of training shall be treated as work done in course of their training.”

3. In the said rules, in Appendix-E, for Para. 3, the following Para. shall be substituted namely:—

“3. The Civil Judge (on probation) shall undergo training as per programmes specified in the Table below and during such Institutional training, Evaluation and training and Evaluation and Correctional training, the Civil Judges (on probation) shall visit the institutions mentioned under column (c) of Part II of the said Table.

Part I

Sl. No.	Training	Duration of Training
(a)	(b)	(c)
(i)	Institutional training at Odisha Judicial Academy	2.5 Months
(ii)	SDJM including Police Station Training 1 week	1.5 Month
(iii)	Training under Civil Judge (Junior Division)	1 Month
(iv)	Evaluation and Training at Odisha Judicial Academy	1 Month
(v)	Training under Civil Judge (Senior Division)	1 Month
(vi)	Training under Registrar, Civil courts	0.5 Month
(vii)	Training under Chief Judicial Magistrate	0.5 Month
(viii)	Training under District and Sessions Judge	0.5 Month
(ix)	Evaluation and Correctional Training at Odisha Judicial Academy	1.5 Month
(x)	Accounts Training	1 Month
(xi)	Performance Assessment and Correctional training	1 Month
	Total	12 months

Part II

Sl No.	Training	Institution with duration of Training
(a)	(b)	(c)
(i)	Institutional training at Odisha Judicial Academy	Sharing of Best Practices in Judicial Courts:- 7 Days
(ii)	Evaluation and Training at Odisha Judicial Academy	1. Visit of Jail:- 2 Days
		2. Visit of State Forensic Science Laboratory :- 2 Days
		3. Visit to Medical College:- 1 Day
		4. Visit to Legal Aid Cell:- 1 Day
		5. Grassroot Level Experience programme:-3days
		6. Visit to State Secretariat:- 1 Day
		7. Visit to State Legislative Assembly:-1 Day
(iii)	Evaluation and Correctional Training at Odisha Judicial Academy	Survey & Settlement Training at Revenue Officer Training Institute:- 7 Days

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By Order of the Governor

B.P. ROURAY

Principal Secretary to Government

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